

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 22159/2017

(Arising out of impugned final judgment and order dated 02-09-2016 in CRLR No. 2669/2005 passed by the High Court of Judicature at Allahabad)

SUKHVINDER SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With IA No.78316/2017-CONDONATION OF DELAY IN FILING and IA No.78328/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.78321/2017-EXEMPTION FROM FILING O.T.)

Date : 19-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Niraj Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by four weeks as prayed for in the letter circulated by the learned counsel for the petitioners.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER